

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 131

IA No. 889/2024, 1073/2024,
1167/2024, 1390/2024
In
CP (IB) No. 433/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Yes Bank

...Petitioner/ Financial Creditor

Vs.

Chadha Super Cars Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7,19(2), IBC 2016, Rule 11 NCLT Rules.

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 09.07.2024.

-sd-
Court Officer

June 06, 2024
SM